

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

NOTIFICATION(DRAFT)

Dated: 03th May, 2016

No.L-7/105(121)/2007-CERC: In exercise of the powers conferred under section 178 of the Electricity Act, 2003 and all other powers enabling in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations to amend Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008, as amended from time to time (hereinafter referred to as “the Principal Regulations”), namely:-

1. Short title and commencement: (1) These regulations may be called the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Fourth Amendment) Regulations, 2016.

(2) These regulations shall come into effect from the date of their publication in the Official Gazette.

2. Amendment of Regulation 17 of the Principal Regulations: Clause (2) of Regulation 17 of the Principal Regulations shall be substituted as under:-

"(2) In case of collective transaction, NLDC operating charges shall be payable by each of the successful buyers and sellers on the basis of its energy scheduled (MWh) at regional periphery by NLDC for transactions in the respective power exchange. The NLDC operating charges collected by the power exchanges shall be transferred to NLDC on a daily basis.

The rate of NLDC operating charges shall be Rs 1/MWh for collective transactions.

NLDC operating charges payable by each of the successful buyer and seller in case of collective transaction, for a day, shall be capped to a maximum ceiling of Rs 200 per day per entity.

sd/-
(Shubha Sarma)
(Secretary)

Note:

1. The Principal Regulations were notified on 7.2.2008 in the Gazette of India Extraordinary Part-III, Section 4, Sr. No. 10.
2. The Principal Regulations were amended vide
 - (i) Central Electricity Regulatory Commission (Open Access in inter-State Transmission)(Amendment) Regulations, 2009 notified on 29.5.2009 in Part III, Section 4, Sr. No.10 of the Gazette of India Extraordinary.
 - (ii) Corrigendum notified on 10.6.2009 in Gazette of India Extraordinary Part-III, Section 4, Ser. No. 10.
 - (iii) Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Second Amendment) Regulations, 2013, notified on 11.9.2013 in the Gazette of India Extraordinary Part-III, Section 4, Sr. No. 237.
 - (iv) Central Electricity Regulatory Commission (Open Access in inter-State Transmission) (Third Amendment) Regulations, 2015, notified on 12.5.2015 in the Gazette of India Extraordinary Part-III, Section 4, Sr. No. 237.